

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
(SOUTHERN ZONAL BENCH, CHENNAI)

Original Application No. 439 of 2013

BETWEEN

Chandran Pillai & Anr ...Applicant

AND

Union of India and others.Respondent(s)
with

Original Application No. 456 of 2013

Between

ManushayavakashaParisthithi ... Applicant
SamarakshanaSamithy

And

Union of India and Ors ...Respondent(s)

REPORT SUBMITTED BY THE DISTRICT COLLECTOR/5th RESPONDENT

It is submitted that District Collector, Kollam/ 5th Respondent herein has filed a report dated 13.01.2021 in both the above Original Applications as per the direction of this Hon'ble National Green Tribunal dated 02.11.2020.

Therefore it is most humbly prayed that this Hon'ble Tribunal may be pleased to take the said Report filed by the District Collector / 5th Respondent on Record and thus render justice.

Dated at Chennai on this the 18th day of January 2021.



(E. K. KUMARESAN)

Counsel for Respondent 2&5
Standing Counsel for
State Government of Kerala
NGT (SZ) Chennai Bench.



M15/4422/2011

Collectorate, Kollam
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The District Collector
Kollam

The Registrar
The National Green Tribunal
Southern Zone, Chennai
Tamilnadu

Sir,
Sub:- National Green Tribunal OA No. 439/2013, 456/13--Report
submitting of- reg.
Ref:- Hon. NGT Southern Zone order dtd. 02.11.20 In OA No. 439/13,
456/13.

Kind attention is invited to the reference cited. As directed by the above reference cited. As directed by the above reference, a report on the steps taken for resolving the issue of disposal of legacy waste at Kureepuzha, Kollam is submitted herewith for necessary action.

Yours Faithfully,


District Collector

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Enclosure - Report

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Report submitted by the District Collector, Kollam before the Hon'ble
National Green Tribunal, Southern Zone, Chennai in OA No. 439/2013
& 456/13

As submitted earlier, M/s Zonta Infratech Private Limited was selected for the biomining of legacy waste dumped in the 2.5 Acres of land at Kureepuzha in Kollam District. Accordingly the Kollam Municipal Corporation invited steps for executing agreement with them. Meanwhile the 35th SLAC meeting decided to share the draft agreement made between the said M/s Zonta Infotech Pvt. Ltd and the Kozhokode Municipal Corporation, with the Kollam Municipal Corporation.

On verification of the draft agreement forwarded to the State Level Advisory Committee Meeting (SLAC), it was found that M/s Zonta Infratech Pvt. Ltd had requested to sanction 25% of the contract value as mobilization advance which is against the terms and conditions in the tender notification by the Kollam Municipal Corporation. As the company is not a Government accredited Company, it was not possible to sanction the requested advance as per the existing Government direction. Hence the Corporation Council meeting held on 14.07.20 decided to obtain concurrence from the Government of Kerala for executing agreement as per the conditions stipulated by the agency. Accordingly the Secretary, Kollam Municipal Corporation addressed the Principal Secretary, LSGD Government of Kerala on 21.7.20 for necessary Government concurrence in the matter.

On 10.09.20, the State Government clarified that the Kollam Corporation must not alter the tender conditions and must follow the PWD



manual while entering into contact with M/s Zonta Infrotech. Based on Government clarification Secretary Kollam Corporation issued a letter to M/s Zonta Infrotech, on 11.09.20, to sign the contract agreement as per the tender condition and to follow the PWD manual for security deposit. But M/s Zonta Infrotech informed that they are not willing to sign the contract made as per the tender condition. The Municipal Corporation Council considered the matter and decided to implement the tender procedures through KSIDC as land has already been leased to them to start waste to Energy Plant and they have already tendered similar biomining legacy waste in Kochi, Kozhikode and Kannur Municipal Corporation. Several meetings were also conducted at the Government level to resolve the issue and to decide the course of action to be taken to start biomining before 19.1.21 (the date prescribed in the order dated 2.11.20 of the Hon'ble National Green Tribunal). On 22.12.20 the Principal Secretary to Government informed that Kollam Corporation must take necessary step for retender of the work immediately. It was also instructed that the new tender document must adhere to Central Vigilance Commission guidelines and PWD manual.

Considering the fresh direction from the Government, the Kollam Corporation addressed Suchithwa Mission for preparing a new tender document as the previous one was prepared by them. The District Suchithwa Mission forwarded the document on 05.01.2021 to the Kollam Corporation after necessary scrutiny and correction. After incorporating the corrections made by the Suchithwa Mission the Kollam Corporation on 06.01.2021 has plotted tender for biomining of legacy waste at Kureepuzha, Kollam. The Tender opening date is 20.01.2021. The



biomining work will commence immediately after completing the tender process.

It is also submitted that the undersigned is closely monitoring the progress of implementation of the biomining project at Kureepuzha, Kollam. As the local residents has raised objections against the proposed construction of waste to Energy plant at Kureepuzha the undersigned has convened a series of of meeting. In the meetings held on 21.10.20, 27.10.20., 31.12.20 representatives of all recognised political parties attended along with officials of Kollam Corporation, Revenue, Police etc. A video presentation was also made on 01.11.20 at Sunbay Auditorium, Kureepuzha for creating awareness among the local residents regarding the need for the plant and to clear their doubts/fear in this regard.



District Collector

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